

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.110
(IB)-702/ND/2018
IA/2034/2021

IN THE MATTER OF:

Super Print Services

...

Applicant/Petitioner

Versus

M/s. Xalta Food and Beverages Pvt.Ltd.

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 30.04.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: Ms. Kajal Bhatia & Ms. Riddhi Pahuja, Advocates for R7, Mr. Rahul Adlakha, Adv

ORDER

IA-2034/2021: RP is directed to file an additional affidavit stating the chronological dates and events within one week.

In the course of hearing, we notice that the Liquidation order was passed by this Bench on 14.06.2019 but subsequently vide order dated 4th July, 2019 another order was passed, in which, it is mentioned that :

“...It would be in the interest of justice to ensure that the pending application is first disposed off and then liquidation be directed.”

The order further reads that “Notice of this application as well as CA-731/2019 is accepted by the parties concerned....” In view of these two orders passed by the Bench on different dates, we think it proper to give an opportunity to the persons, who are interested in this matter. The Suspended Board of Directors as well as the COC are directed to file the reply within 10 days from today. RP is directed to serve the copy of the application to the persons concerned. List the matter on 19th May, 2021.

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)